

**നോട്ടീഫിക്കേഷൻ**

**കേരള സർക്കാർ**

**ഉദ്യോഗസ്ഥ ഭരണപരിഷ്കാര (എ.ആർ.12) വകുപ്പ്**

തീയതി : 20.2.2018.

സംസ്ഥാന സർക്കാർ ജീവനക്കാരുടെ സർവ്വീസ് പ്രശ്നങ്ങൾ സംബന്ധിച്ച കേസുകൾ കൈകാര്യം ചെയ്യുന്നതിനായി സ്ഥാപിച്ചിട്ടുള്ള കേരള അഡ്മിനിസ്ട്രേറ്റീവ് ട്രൈബ്യൂണലിൽ അഡ്മിനിസ്ട്രേറ്റീവ് മെമ്പറുടെ ഒരു പ്രതീക്ഷിത ഒഴിവിലേയ്ക്ക് നിയമനം നടത്തുന്നതിനായി അപേക്ഷകൾ ക്ഷണിച്ചുകൊള്ളുന്നു. ഇതിനായുള്ള യോഗ്യത, അപേക്ഷാഫോറത്തിന്റെ മാതൃക എന്നിവ സംബന്ധിച്ചുള്ള വിവരങ്ങൾ താഴെപ്പറയുന്ന വെബ്സൈറ്റുകളിൽ നിന്നും ലഭ്യമാണ്.

[www.prd.kerala.gov.in](http://www.prd.kerala.gov.in)

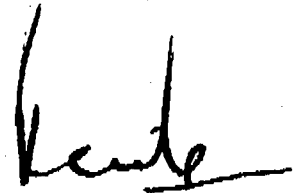
[www.highcourtofkerala.nic.in](http://www.highcourtofkerala.nic.in)

[www.keralaadministrativetribunal.gov.in](http://www.keralaadministrativetribunal.gov.in)

എല്ലാ അപേക്ഷകരും അപേക്ഷയോടൊപ്പം തങ്ങളുടെ വകുപ്പുമേധാവി നൽകിയ ഇന്റഗ്രിറ്റി സർട്ടിഫിക്കറ്റും കൂടി സമർപ്പിക്കേണ്ടതാണ്. കേന്ദ്ര/സംസ്ഥാന സർവ്വീസിലുള്ള ഉദ്യോഗസ്ഥർ തങ്ങളുടെ അപേക്ഷ കേഡർ കൺട്രോളിംഗ് അതോറിറ്റി മുഖാന്തിരം അയയ്ക്കേണ്ടതാണ്. ന്യൂനതകളുള്ളതോ വൈകിക്കിട്ടിയതോ ആയ അപേക്ഷകൾ പരിഗണിക്കുന്നതല്ല.

അപേക്ഷ സ്വീകരിക്കുന്ന അവസാന തീയതി 31.3.2018 വൈകുന്നേരം 5.00 മണി വരെയാണ്.

അപേക്ഷകൾ പ്രിൻസിപ്പൽ സെക്രട്ടറി, ഉദ്യോഗസ്ഥ ഭരണപരിഷ്കാര വകുപ്പ്, ഗവൺമെന്റ് സെക്രട്ടേറിയറ്റ്, തിരുവനന്തപുരം - 695 001 എന്ന വിലാസത്തിൽ അയയ്ക്കേണ്ടതാണ്. അപേക്ഷ അയയ്ക്കുന്ന കവറിന്റെ പുറത്ത് "Application for the post of Administrative Member in Kerala Administrative Tribunal" എന്ന് എഴുതേണ്ടതാണ്.



പ്രിൻസിപ്പൽ സെക്രട്ടറി

ഉദ്യോഗസ്ഥ ഭരണപരിഷ്കാര വകുപ്പ്

**NOTIFICATION****GOVERNMENT OF KERALA****PERSONNEL AND ADMINISTRATIVE REFORMS (AR 12) DEPARTMENT****Dated : 20.2.2018.**

Applications are invited for one anticipated vacancy for the post of Administrative Member in the Kerala Administrative Tribunal.

The details of eligibility conditions and the application form to be filled up may be downloaded from the Information and Public Relations Department's website ([www.prd.kerala.gov.in](http://www.prd.kerala.gov.in)), the High Court website ([www.highcourtofkerala.nic.in](http://www.highcourtofkerala.nic.in)) and the Kerala Administrative Tribunal website ([www.keralaadministrativetribunal.gov.in](http://www.keralaadministrativetribunal.gov.in)). All the applicants should submit Integrity Certificate issued by the respective Heads of Departments along with their applications. In case of serving officers of Central/State Government, their applications should be routed through the Cadre Controlling authorities. The last date for receipt of the applications in the Department is 5 p.m on 31.3.2018. Defective and late applications will not be considered. The applications with relevant documents should be addressed to the Principal Secretary, Personnel & Administrative Reforms Department, Government Secretariat, Thiruvananthapuram - 695001. The application envelope should carry the title "Application for the post of Administrative Member, Kerala Administrative Tribunal".

**PRINCIPAL SECRETARY****PERSONNEL & ADMINISTRATIVE REFORMS DEPARTMENT**

**GOVERNMENT OF KERALA**  
**PERSONNEL & ADMINISTRATIVE REFORMS (AR-12) DEPARTMENT**

Applications are invited from eligible candidates for filling up one clear vacancy and one anticipated vacancy for the post of Administrative Member in the Kerala Administrative Tribunal.

2. **Qualification for appointment as an Administrative Member, Kerala Administrative Tribunal.** (The Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006).

The eligibility conditions for appointment as an Administrative Member as per sub-section 2(a) of section 6 of the Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006 provides that-

"6(2) A person shall not be qualified for appointment,-

(a) as an Administrative Member, unless he has held for at least two years in the post of Secretary to the Government of India or any other post under the Central or State Government and carrying the scale of pay which is not less than that of a Secretary to the Government of India for at least two years or held a post of Additional Secretary to the Government of India for at least five years or any other post under the Central or State Government carrying the scale of pay which is not less than that of Additional Secretary to the Government of India at least for a period of five years:

Provided that the officers belonging to All-India services who were or are on Central Deputation to a lower post shall be deemed to have held the post of Secretary or Additional Secretary, as the case may be, from the date such officers were granted proforma promotion or actual promotion whichever is earlier to the level of Secretary or Additional Secretary, as the case may be, and the period spent on Central deputation after such date shall count for qualifying service for the purposes of this clause;"

3. As per sub-sections (2) and (3) of section 8 of the Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006 (Central Act, 1 of 2007) :-

"(2) A Member shall hold office as such for a term of five years from the date on which he enters upon his office extendable by one more term of five years:

Provided that no Member shall hold office as such after he has attained the age of sixty-five years.

(3) The conditions of service of Chairman and Members shall be the same as applicable to Judges of the High Court."

4. For the Administrative Members already working in CAT/SATs who want to apply afresh, Section 10A of the Administrative Tribunals Act, 1985 as inserted by the Administrative Tribunals (Amendment) Act, 2006 provides that-

"10A. The Chairman and Member of a Tribunal appointed before the commencement of the Administrative Tribunals (Amendment) Act, 2006 shall continue to be governed by the provisions of the Act, and the rules made there-under as if the Administrative Tribunals (Amendment) Act, 2006 had not come into force:

Provided that, however, such Chairman and the Members appointed before the coming into force of Administrative Tribunals (Amendment) Act, 2006, may on completion of their term or attainment of the age of 65 or 62 years, as the case may be, whichever is earlier may, if eligible in terms of Section 8 as amended by the Administrative Tribunals (Amendment) Act, 2006 be considered for a fresh appointment in accordance with the selection procedure laid down for such appointments subject to the condition that the total term in office of the Chairman shall not exceed five years and that of the Members, ten years."

Current Members, who are finishing their term between 1<sup>st</sup> January and 31<sup>st</sup> December 2017, would be eligible to apply if fulfilling the other conditions.

The candidature of eligible Members of the CAT/SATs willing to be considered for fresh appointment may accordingly be recommended by the Chairman, CAT/ SATs.

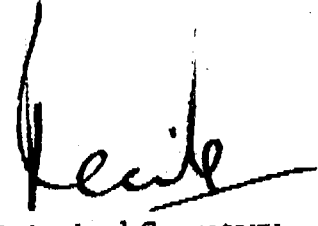
5. Eligible persons who are willing to be considered for the post of Administrative Member in the Kerala Administrative Tribunal may forward their applications in the prescribed proforma (attached). While forwarding the

● applications, the following points may be kept in mind:-

- (i) Quasi judicial experience with knowledge and experience in dealing with service matters and laws would be essential.
- (ii) It should be clearly stated that the officer(s) is/ are clear from vigilance angle. In case any penalty had been imposed in the past against any officer under the relevant Service Rules, the details of the same may also be furnished.
- (iii) Original CR dossiers, failing which certified copies of Confidential Reports of candidates for the last ten years may also be sent along with applications. If these stipulations cannot be complied with, the reasons thereof may be stated.
- (iv) Applicants shall submit Integrity Certificate issued by the Head of Departments along with their applications.
- (v) Interested officers may also send advance copies of their applications. However, advance copies of the applications would be considered only if the actual applications are later received with all the above necessary requirements from the cadre controlling authorities, before 31.3.2018.
- (vi) The applications should reach the Principal Secretary, Personnel and Administrative Reforms Department, Secretariat, Thiruvananthapuram before 5.00 P.M. On 31.3.2018.

6. Persons selected would have to join within three weeks from the date of issue of appointment order, failing which the appointment would be cancelled.

Note: No objection for applying to the above post shall be given in individual cases, subject to the orders from the Honourable the Chief Justice.

  
Principal Secretary

(By order)

  
G. Rathi

Assistant Registrar (H.G.)

**ANNEXURE****PARTICULARS / BIO-DATA FOR THE POST OF ADMINISTRATIVE MEMBER IN  
KERALA ADMINISTRATIVE TRIBUNAL**

1. NAME (IN BLOCK LETTERS)
2. DATE OF BIRTH
3. EDUCATIONAL QUALIFICATIONS
4. WHETHER THE CANDIDATE IS (\*Strike out whichever is not applicable)
  - (a) A Member of All - India Service or,
  - (b) A Member of any Central Service or,
  - (c) A Member of Indian Legal Service or,
  - (d) Any other category / service (Please indicate details)
  - (a) In the case of All India Service please indicate the name of the Service, concerned cadre and the year of allotment.
  - (b) In the case of other Central Services and Indian Legal Service, the name of the service and year of allotment, along with the date from which in Grade 1 or Group A or Class 1 as the case may be.
  - (c) In the case of any State Service, the name of the state, service and the date from which the candidate is in Grade 1 or Group A or Class 1 as the case may be.
5. DATE OF SUPERANNUATION FROM PRESENT SERVICE
6. PRESENT POSTING (ALONG WITH DESIGNATION) WITH OFFICE AND RESIDENTIAL ADDRESS AND TELEPHONE NUMBER-OFFICE/RESIDENCE
7. WHETHER QUALIFIED FOR APPOINTMENT AS
  - (a) a person who has, for at least two years held the post of a Secretary to the Government of India or its equivalent or,
  - (b) a person who has for at least five years, held the post of an Additional Secretary to the Government of India or its equivalent.

(\* Strike out whichever is not applicable)

- 8. THE DETAILS OF POST (S) HELD SINCE JOINING SERVICE (INCLUDING PROFORMA PROMOTION IF ANY) MAY PLEASE BE INDICATED IN THE DESCENDING ORDER i.e. FROM HIGHER POST TO THE LOWER ONE, IN THE FOLLOWING PROFORMA

Sl. No.	Post held	Pay scale	Period		Nature of work
			From	To	

- 9. DETAILS OF INTEGRITY CERTIFICATE ISSUED BY THE RESPECTIVE HEAD OF DEPARTMENT ATTACHED ALONG WITH THIS APPLICATION
  
- 10. DETAILS OF EXPERIENCE IN HANDLING SERVICE RELATED MATTERS (PLEASE ELABORATE)
  
- 11. DETAILS OF QUASI-JUDICIAL EXPERIENCE (PLEASE ELABORATE)
  
- 12. DETAILS OF DISCIPLINARY ACTION, IF ANY, TAKEN AGAINST THE OFFICER

Place:.....

Date:.....

(SIGNATURE)